

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:6035
ANSWERED ON:03.05.2013
MORTGAGING OF MULTIPLE PROERTY BY BUILDERS
Singh Shri Yashvir

Will the Minister of FINANCE be pleased to state:

- (a) whether instances of multiple mortgaging of properties by builders in the country especially in the National Capital Region (NCR) to different Public Sector Banks (PSBs) by submitting fraudulent papers in connivances with local bank officials have come to the notice of the Government recently;
- (b) if so, the details thereof during the last three years and the current year, State/ UT-wise;
- (c) whether Government has conducted any inquiry into the alleged irregularities;
- (d) if so, the details and the outcome thereof and if not, the reasons therefor; and
- (e) the action taken/ proposed to be taken by the Government against the builders as well as the bank officials found to be involved therein?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a) & (b): Public Sector Banks (PSBs) have reported that they have not come across any case of finance to builders in National Capital Region (NCR) who has mortgaged the same property twice and thrice by submitting fraudulent papers in connivance with local bank authorities.

However, one bank has mentioned that there are some reported cases where individuals have availed the housing loans by mortgaging the same property to different banks and by mortgaging fabricated title deeds.

In these cases, bank has lodged complaints with police against the fraudulent borrowers. Departmental action has been taken on bank staff for procedural lapses in these accounts.

(c) to (e): Does not arise.